

ITEM NO.9

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.352/2024

A. KAMALA

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

(With IA No.185986/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.185976/2024 - EXEMPTION FROM FILING O.T. and IA No.185978/2024 - STAY APPLICATION)

Date : 22-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Balaji Srinivasan, AOR  
Mr. K. Gowtham Kumar, Adv.  
Ms. Harsha Tripathi, Adv.  
Mr. Balamurugan, Adv.  
Mr. Ayyaparaj, Adv.  
Mr. S. Gopalakrishnan, Adv.  
Mr. A.P. Balaji, Adv.  
Mrs. Lakshmi Rao, Adv.  
Mr. Vishwaditya Sharma, Adv.  
Mr. Aditya Nath, Adv.  
Mr. Shreyas Ranjan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Issue notice, returnable on 27 August 2024.
- 2 Liberty to serve the Standing Counsel for the State of Tamil Nadu, in addition.
- 3 List the Petition on 27 August 2024.

(CHETAN KUMAR)  
A.R. -cum-P.S.

(POOJA SHARMA)  
Court Master

